

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

12

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ (JUDICIAL MEMBER)

APPLICATION NUMBER : CA/43/2018

PETITION NUMBER : CP/593/IB/CB/2017

NAME OF THE PETITIONER(S) : ANANT AGRO INDUSTRIES

NAME OF THE RESPONDENT(S) : VIJAI MAHALAXMI SPINNING MILLS IND P L

UNDER SECTION : 9

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

V. JAI HARI SUDHAN.

FINANCIAL CREDITOR

V. Jai Hari Sudhan

R. RAJESH

- Counsel for Applicant

R. Rajesh

ORDER

The IRP along with the Counsel present. The Counsel for the Financial Creditor present. The Counsel for the Financial Creditor submitted that he is willing to pay the expenses for public announcement and other reasonable expenses to the IRP. The IRP suggested that if Rs. 1 lakh is paid by the Financial Creditor, the same will suffice. The Financial Creditor i.e., State Bank of India is directed to pay a sum of Rs. 1 lakh to the IRP. Accordingly, the Application stands **disposed of**.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)